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Name of the High Court	Number of cases pending as on 30-6-79
Orissa	8423
Patna	35513
Punjab and Haryana	38413
Rajasthan	23957
Sikkim	11
Total of cases pending in the High Courts	629722]

Creation of Indian Judicial Service

*6. SHRIMATI MARGARET ALVA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have taken any decision recently to create an Indian Judicial Service as recommended by the Law Commission;
- (b) if go, what are the details in thi_s regard; and
- (c) if the answer to part (a) above be in the negative by when a decision is likely to be taken i_n the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir.

- (b) Does not arise.
- (c) It is difficult to indicate the time limit for taking a decision in the matter but I may assure the House that 1 some decision will be taken as early as possible.

•7. DR. BHAI MAHAVIR: SHRI SYED AHMAD HASHMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to the allegation made

by Shri M. C. Ohagla to the effect that his T. V. interview after the Lok Sabha poll had been censored by the Bombay T. V.;

to Questions

- (b) if so, what are the facts of the case;
- (c) what action Government propose to take against the officials responsible for such censoring; and
- (d) what is Government's policy in regard to broadcast/telecast of views of opposition parties?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI V. P. SATHE): (a) Yes, Sir.

- (b) and (d) Nothing was censored; a statement is laid on the Table of the House.
 - (c) Does not arise.

Statement

The allegation by Shri M. C. Chagla to the effect that a statement by him to be included in a T. V. programme wag censored by Doordarshan Kendra, Bombay was published in some newspapers on January 14, 1980. The facts of the case are as follows: —

The programme telecast by the Bombay Kendra on January 13, 1980 was a 20-minute programme giving reactions of some eminent personalities available in Bombay on the results of the Lok Sabha elections as well as their views on the priorities before the new Government. For collecting material for this programme. brief statements by S/Shri Morarji Desai, M. C. Chagla, Nani Palkhiwala, M. V. Kamath, B. M. Gogte, Dev Anand, T.K. Tope, Nissim Ezekiel, and Smt. Nargis Dutt were recorded by the Bombay Doordarshan Camera team for the short film. As the total duration of the programme was 20 minutes and the statements collected from these persons had to be fitted into those 20 minutes in a balanced manner, some editing was inevitable at the time of compiling the programme.

This was purely to meet the professional needs and requirements. There was no intention whatsoever to sup-ress the views expressed by anyone and there was no question of any censorship.

The Government's policy in regard

to broadcast/telecast of view3 of the Opposition Parties is for the media to present a fair and balanced flow of information including contrasting views without advocating any opinion or ideology of its own and to maintain a non-partisan, and fair approach in the treatment of news and other programmes.

Supply of coal by the Civil Supplies Deptt." to Small Scale Units in Delhi

*8. SHRIMATI PRATIBHA SINGH: SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of ENERGY, IR-RIGATION AND COAL be pleased to state:

- (a) what criteria has been laid down by the Civil Supplies Department of the Delhi Administration for supply of coal to Small Scale Industrial Units to meet their requirements; and
- (b) whether the criteria differentiates between various categories of small scale unit_s or between old and new units; and if so, what are the reasons for such differentiation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.. B. .A. GHANI KHAN CHAUDHURI): (a) Coal supply quota for small scale industrial units is fixed on the basis of their actual consumption of coal in the past.

(b) No differentiation between consumer of various categories is made. Actual consumption is the only criterion used for the allocation of coal quota

मतदाताश्चों की सूचियों में से गायब नामों के सम्बन्ध में शिकायतें

* 9. श्री जगदीश प्रसाद माथुरः श्री हरी मंकर मामड़ाः श्री सुन्दर सिंह भंडारीः

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की इपा करेंगे पि:

- (क) लोक सभा के चुनावों के लिए मतदाता सुवियों में से मतदाताओं के नाम गायब होने अथवा हिंदी की सुवियों में नाम पौजूद होने लेकिन अग्रेजी की सुवियों में गायब होने को गुण फितनी शिकायतें निर्वाचन आयोग को प्राप्त हुई हैं ;
- (ख) इन णिकायतों के अनुसार मतदाता सुचियों से कुल जितने मतदाताओं के नाम काट दिये जाने का आरोप है; ग्रीर
- (ग) इस संबंध में प्राप्त हुई शिकायतों के प्रति सरकाए की क्या प्रतिक्रिया है और सरकार इस बारे में क्या कार्यवाही करने का विचार रखती है ?

t [Complaints regarding missing names from the electoral roll3

♦9. SHR JAGDISH PRASAD

MATHUR: SHRI HARI

SHANKAR

BHABHRA: SHRI SUNDER

SINGH

BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

- (a) the total number of complaints received by the Election Commission regarding missing name_s of voters from the electoral roll_s for elections to
 - t[] English translation.